

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH SITTING AT NEW DELHI  
I.A. No. Of 2023

IN

ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYNA

RESPONDENTS

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New Delhi

Date:

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PRINCIPAL BENCH SITTING AT NEW DELHI  
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ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPLICANT

V/S

STATE OF HARYANA

RESPONDENTS

**RESPONSE BY THE RESPONDENT M/S CHIRAG STONE CRUSHER TO  
THE OA 480 of 2022 AS PER DIRECTION OF THIS HON'BLE TRIBUNAL  
DATED 22.11.2023**

**MOST RESPECTFULLY SHOWETH**

1. That the present response is being filed on behalf of M/s Chirag Stone Crusher through its partner, in pursuance of the liberty granted by this Hon'ble Tribunal vide order dated 22.11.2023 to place on record its detailed response/submission on the observation of the Joint Committee in the inspection report. The present response may be read in addition to the comprehensive reply/counter affidavit submitted by answering respondent on the allegations grievance in the present application is regarding running of stone crushers in Birhi Kalan, District Charkhi Dadri in violation of Haryana Government notification dated 11.05.2016 and the environmental norms.

**A. BRIEF FACTS OF THE CASE ARE:**

1. The grievance in the present application is regarding running of stone crushers in Birhi Kalan, District Charkhi Dadri in violation of Haryana Government notification dated 11.05.2016 and the environmental norms.

2. Vide order dated 12.08.2022, this Tribunal constituted a Joint Committee comprising of HSPCB, District Agricultural Officer and Deputy Commissioner, Charkhi Dadri with direction to verify the factual position and submit Factual and Action Taken Report.
3. That an interim report was filed by the HSPCB dated 31.10.2022 regarding complying and non-complying units , it is germane to mention here that the answering respondent was found complying with all the conditions as per the norms and the inspection was conducted on 26.10.2022 and thereafter sought 2 months time to file action taken report.
4. That as per order dated 03.11.2022 in the present matter joint committee was directed to visit the stone crushers individually. As per the directions HSPCB issued notice to the answering respondent to attend hearing before the committee constituted by Ho`ble NGT .
5. It is submitted vide order dated 13.09.2023 Joint Committee was directed to verify the factual position regarding compliance with consent conditions and environmental rules/norms/regulations by all the stone crushers operating in Birhi Kala Zone and submit its report suggesting remedial measures and was directed to share the copies of the report with statutory authorities and also with the Project Proponents for remedial action.
6. That on the basis of above order joint committee inspected the answering respondent on 11.10.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016.
7. That a show cause notice for closure/prosecution and levy of Environmental Compensation under section 31 A of the Air Act, 1981 notice no. HSPCB/CD/2023/978 was issued by HSPCB on 23.10.2023 is hereby marked as **ANNEXURE 1**

8. According to the show cause notice some minimal deficiency was observed at site of the answering respondent:

- Covered Shed Partially provided and found broken on vibratory screen/cone section
- Dust Suppressing system not maintained and provided as per notification dated 11.05.2016
- Sprinklers provided are 48 nos and adequate as per notification dated 11.05.2016

9. It is pertinent to mention here that vide letter dated 02.11.2023 answering respondent reply to the show cause notice dated 23.10.2023 of HSPCB in which the answering respondent apprised about the corrective measures they have implemented after the inspection of the HSPCB. Given below the corrective measures to address the issue of broken shed mentioned in the report :

- We have closed the unit WEF 01.08.2022 and the work of improvement of the already installed machinery and foundation work is going on. Due to which shed installed on the above stone casing unit has also become disorganised, the improvement work of which is going on and the work on the upper part of the shed has been completed. Once the said work would complete , answering respondents would apprise the HSPCB about the present factual status.
- That the dust suppressing system will be made available/ re-functional as per instructions and as per notification dated 11.05.2016. We kindly request for a re-inspection and collect the samples again for testing the applicable parameters.
- That the sprinkler system is also working in the same condition but 50 to 60 sprinklers were working on

machinery, conveyors and boards etc. That fountain system has fallen into disrepair due to machinery improvements. That machinery is also operational however answering respondent would proposed to install it again as per the provisions.

It has been prayed to the HSPCB to re-collect the samples which would give more accurate position of the current state of the plant. True Copy of the Reply by answering respondent is hereby annexed as **ANNEXURE 2**

10. That answering respondent has been operating at all times with a valid consent from HSPCB under provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of pollution ) Act, 1981 and the consent with the validity till 31.03.2027. True Copy of the consent to establish and consent to operate is hereby annexed as **ANNEXURE 3**

11. It is submitted that answering respondent only after full compliance under the provisions had been achieved and after the Central Ground Water Authority was satisfied regarding the efficacy of answering respondent . True Copy of the CGWA NOC is hereby annexed as **ANNEXURE 4**

12. It is submitted that after the plantation in the premises of the stone crusher , answering respondent applied for the forest NOC which was duly received after the verification of plantation done as per Haryana Government Environment department Notification no. S.O 12/ C.A29/1986/Ss.5 and 7/2016 dated 11 may, 2016 . True Copy of the Forest NOC is hereby attached as **ANNEXURE 5**

13. It is pertinent to mention here that answering respondent earlier granted the renewal of stone crusher license wef 06-08-2019 to 15-08-2022 as per provisions of the Haryana Regulation and Control of Stone Crushers Rules, 1992, to run the crusher. It is further submitted that the

answering respondent license is hereby renewed again and permission was granted for three years with effect from 16.08.2022 to 15.08.2025. True Copy of the Renewal granted by Department of Mines and Geology, Haryana is hereby annexed as **ANNEXURE 6**

14. That the answering respondent have valid consent to operate and was complying with conditions of consent to operate . That Stone crusher has metalled road proved for vehicular movement. It is submitted that green belt of approx 325 trees provided and plantation plan was verified by the DFO.
15. That as per the notice received by the answering respondent on 23.10.2023 , Stone Crusher Site was found with broken covered shed on vibratory screen/cone section. It is pertinent to mention here that on the stone crusher unit was closed on 01.08.2022. It is submitted that in the interim report itself it was found in abundant condition where the status of action states that no action is required by the HSPCB. It is further submitted that 3 issues were raised in the show cause notice and all 3 will be cured by the answering respondent. That machines of the stone crusher unit of answering respondent is not operational as of now. True Photographs of the Stone Crusher is hereby annexed as **ANNEXURE A7**
16. That the answering respondent is committed to ensure that its operation adhere to the applicable environmental regulations and standards. All the deficiency found by the HSPCB will be cured and same can be verified via a re-inspection of the Stone Crusher Site.
17. With regard to the observation by the HSPCB, with respect to the defaults and issues ascribed to the answering respondent , the above mentioned submissions will make it abundantly clear that no fault can be attributed to the answering respondent.

18. It is respectfully submitted that not providing relief to the answering respondent will result in serious miscarriage of justice and will enable grave injustice to be perpetuated.

FILED BY  
KANISHK CHAUDHARY,  
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## Haryana State Pollution Control Board,

"Ramkrishan Parisar" Lal Kothi Wali Gali, Ward No. 17, Loharu Road,  
Charkhi Dadri - 127306

Email-hspcbrocd@gmail.com

No. HSPCB/CD/2023/ 978

Dated 23/10/23

To

M/s Chirag Stone Crusher,  
Village Birhi Kalan, Charkhi Dadri

**Sub: Show cause notice for closure/prosecution and levy of Environmental compensation under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.**

Whereas your unit was inspected by concerned field Officer on dated 11.10.2023 to ensure the installation of pollution control measures as per notification dated 11.05.2016. During inspection unit found non-operational and following deficiencies were observed at site: -

1. The covered shed partially provided and found broken on vibratory screen/cone section.
2. Dust suppressing system not maintained and provided as per notification dated 11.05.2016.
3. Sprinklers provided are 48 nos. and not adequate as per notification dated 11.05.2016.

Whereas unit will be liable to pay the environmental compensation in the terms of direction of the Board issued by order no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined.

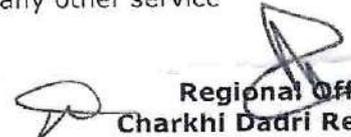
Thus, your unit is willfully & deliberately violating provision Air Act, 1981 and stone crusher notification 11.05.2016.

In view of above, you are hereby issued a show cause notice for 15 days for the non-compliance under Section 37/38, 31-A of the Air (Prevention & Control of Pollution) Act, 1981, as to why closure/prosecution, levy of Environmental compensation may not be issued against your unit along with revocation of consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under 31A of Air Act, 1981 besides revoking the consent to establish/consent to operate granted to your unit & initiation of legal action under the provision of Air (Prevention & Control of Pollution) Act, 1981 without giving any further notice.

**Explanations:** For the avoidance of doubts, it is hereby declared that the power to issue directions under above said sections of Air Act (31-A) includes the power to direct: -

- (a) the closure, prohibition or regulation of any industry, operation or process or
- (b) the stoppage or regulation of supply of electricity, water or any other service

  
Regional Officer  
Charkhi Dadri Region

**Endst. No.**

**Dated**

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.

  
Regional Officer  
Charkhi Dadri Region

सेवा में,

क्षेत्रीय अधिकारी  
हरियाणा राज्य प्रदूषण कन्ट्रोल बोर्ड  
चरखी दादरी

**Subject:- Show cause notice for closure/prosecution and levy of Environmental compensation under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 & withdrawal the consent to operate granted under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.**

श्रीमान् जी,

आपके नोटिस नम्बर एच.एस.पी.सी.बी./सी.डी./2023/978 दिनांक 23-10-2023 के उतर में निम्न प्रकार से प्रस्तुत करता हूँ कि :-

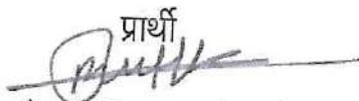
1. मैसर्ज चिराग स्टोन केशर गांव बिरही कलां तहसील व जिला चरखी दादरी पर पाई गई कमियों के बारे में कारण बताओ नोटिस आपके कार्यालय द्वारा जारी किया गया है। जबकि यह स्टोन क्रेसिंग यूनिट हमने दिनांक 01-08-2022 से बन्द की हुई है व पूर्ववत स्थापित मशीनरी का सुधारिकरण व जर -जर फाऊडेशन का कार्य चल रहा है। जिस कारण से उपरोक्त स्टोन क्रेसिंग यूनिट पर लगे सैड भी अस्त व्यस्त हो चुके हैं जिसका सुधारीकरण कार्य चल रहा है व सैड के ऊपरी भाग का कार्य पूर्ण हो चुका है। पुख्ता रूप से सैड का कार्य पूर्ण होने पर प्रमाण सहित आपको सूचित कर दिया जायेगा, व्यक्तिगत रूप से इस तथ्य का मौका-ए-निरिक्षण भी किया जा सकता है।
2. यह है कि dust suppressing system भी नोटिफिकेशन दिनांक 11-05-2016 को हिदायतों अनुसार उपलब्ध/तैयार करवा दिया जायेगा।
3. यह है कि फव्वारा सिस्टम भी पूर्ववत स्थिति में कार्य कर रहा है परन्तु 50 से 60 फव्वारा जो मशीनरी, कनवेर व पटा आदि पर कार्य कर रहे थे। वह फव्वारा सिस्टम मशीनरी सुधारीकरण के कारण अस्त-व्यस्त हो चुका है। जिसे मशीनरी पूर्वतया स्थापित होने उपरान्त नोटिफिकेशन नम्बर 11-02-2016 के अनुसार स्थापित कर दिये जायेंगे।

इसके अतिरिक्त जनाब के संज्ञान में लाया जाता है कि मशीनरी सुधारीकरण के मामले में क्षेत्रीय अधिकारी हरियाणा राज्य प्रदूषण कन्ट्रोल बोर्ड (जिस समय आपका कार्यालय जिला चरखी दादरी में स्वतन्त्र रूप से कार्य नहीं कर रहा था) भिवानी को हमारे पत्र क्रमांक नम्बर 132 दिनांक 01-08-2022 द्वारा सूचित कर दिया गया था। जिसका प्राप्ति प्रमाण पत्र दिनांक 03-08-2022 जिस पर कार्यालय डायरी नम्बर 86 दिनांक 03-08-2022 है कि फोटो कॉपी संलग्न है।

उपरोक्त तथ्य अनुसार व वास्तविक स्थिति अनुसार आपसे प्रार्थना है कि आपके कार्यालय द्वारा जारी कारण बताओ नोटिस नम्बर 978 दिनांक 23-10-2023 दफतर दाखिल करने की कृप्या करें।

दिनांक :- 02-11-2023



प्रार्थी  
  
मैसर्ज चिराग स्टोन केशर  
गांव बिरही कलां तहसील व  
जिला चरखी दादरी

# CHIRAG STONE CRUSHER

VPO BIRHI KALAN, TEH. & DISTT. CHARKHI DADRI (HARYANA)

Ref. No. 132

Date: 1/8/2022

सेवा में ,

श्रीमान प्रादेशिक अधिकारी ,  
हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड ,  
भिवानी ।

विषय - एम0 एस0 चिराग ईस्टोन केशर बेरही कलां चरखी दादरी मशीन मरम्मत हेतु केशर अस्थाई रूप से बन्द करने बारे।

श्रीमान जी,

सविनय निवेदन यह कि हमारा एम0 एस0 चिराग ईस्टोन केशर बेरही कलां चरखी दादरी की मशीन मरम्मत मांग रही है जिसके लिए मशिनरी और सैड को दिनांक 01.08.2022 को खोल दिया गया है। जिसे खोल कर वर्कशॉप में भेजा जा रहा है। और जैसे ही मशिनरी रिपेयर हो कर आ जाएगी मशिनरी को स्थापित करके दुबारा सैड लगाकर आपको सुचित कर दिया जाएगा। और बाद में ही अपना केशर चालू करेंगे।

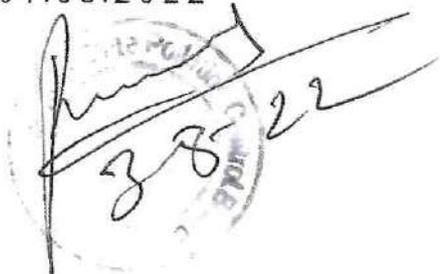
धन्यवाद

FOR Chirag Stone Crusher

प्रार्थी   
PARTNER

एम0 एस0 चिराग ईस्टोन केशर  
बेरही कलां चरखी दादरी  
फोन न. 9050064900

दिनांक 01.08.2022




**HARYANA STATE POLLUTION CONTROL BOARD**
**SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-240259 Email:- hspcbrojr@gmail.com**
**E-mail: hspcb@hry.nic.in**

**No. HSPCB/Consent/ : 313129222CRDCTOA20427709**
**Dated:07/02/2022**
**To.**
**M/s :Chirag Stone Crusher  
Vill-Birhi Kalan,Distt Charkhi Dadri**
**Subject: Grant of consent to operate to M/s Chirag Stone Crusher.**

Please refer to your application no. 20427709 received on dated 2022-01-25 in regional office Bhiwani. With reference to your above application for consent to operate, M/s Chirag Stone Crusher is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	01/04/2022 - 31/03/2027
<b>Industry Type</b>	Stone crushers
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	64.050003
<b>Total Land Area(Sq. meter)</b>	5630.0
<b>Total Builtup Area(Sq. meter)</b>	4500.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. SPM	600 micro gm/m <sup>3</sup>
<b>Product Details</b>	
1 Bazri/Roori/Zeera/Dust,	280 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day
<b>Raw Material Details</b>	
Rock stone	280 Metric Tonnes/Day

*Regional Officer, Bhiwani  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. The unit will run and maintain the APCM/ Physical Control Measures in well working conditions to bring the emissions within limits prescribed by the board and will maintain proper logbook of pollution control devices.
2. The unit will keep the air emissions within limits prescribed limits by the Board/under provisions of EP Act, 1986.
3. The unit will apply for renewal of consent at least 90 days before expiry date of the consent.
4. The unit will submit the fresh Analysis Report of air emissions regularly as per policy of Board.
5. The unit will make stringent compliance of stone crushers notification dated 11.05.2016 as amended to date.
6. The unit will adhere to the production capacity mentioned in CTE/CTO certificate.
7. If unit found violating the production capacity, the CTO so granted shall be revoked automatically.
8. The unit will procure the raw material from legitimate source only.
9. The unit will obtain prior NOC/Permission from central Ground Water Authority or from any other competent authority in case underground water resource is used.
10. This CTO is without prejudice to any action to be taken against the unit and its responsible persons under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violations found at any stage without any claim of the unit
11. The unit will abide with the directions/guidelines HSPCB/CPCB/EPCA/ direction of any competent authority or any relevant decision of any Court.
12. If fails to comply the provisions of said notification, the CTO so granted shall be revoked automatically without giving any notice.
13. If the unit is found not complying the conditions of CTO so granted at any stage, the unit will be liable for legal action, closure action as per the provisions of Environmental Acts/laws and for lavvy of Environment Compensation on the basis of polluter pay principle as per the Directions of Hon'ble NGT / EPCA/CPCB/ HSPCB issued from time to time.

Digitally signed by  
Rakesh Kumar Bhonsle  
Date: 2022.02.07  
13:48:04 +05'30'

**Regional Officer, Bhiwani**

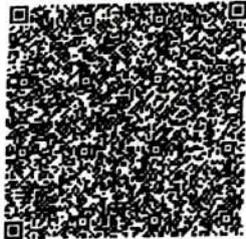
**Haryana State Pollution Control Board.**



**REGISTRATION CERTIFICATE FOR GROUND WATER EXTRACTION FOR MICRO & SMALL ENTERPRISES EXTRACTING GROUND WATER LESS THAN 10 KLD**

Project Name:	Chirag Stone Crusher Vill Birhi Kalan Distt Charkhi Dadri							
Project Address:	Vill Birhi Kalan Distt Charkhi Dadri							
Village/MC:	Birhi Kalan							
District:	CHARKI DADRI							
Communication Address:	Vill Birhi Kalan Distt Charkhi Dadri							
MSME Category	Small							
1	Application No. :	HWRA/IND/N/2022/4394						
2	Registration No. :	HWRA/REG/IND/N/2023/1159						
3	Registration Date :	31/03/2023						
4	Project Status : (Existing or New)	New						
5	Ground Water Extraction Permitted :							
	m3/day	m3/year	Date of issue	Validity				
	8.00	2400.00	31/03/2023	Valid upto 10 KLD or one year from the date of issuance of this certificate, whichever is earlier				
6. Details of Ground Water Abstraction Structure	Total Existing No. : 1			Total Proposed No.: 0				
	DW	DCB	BW	TW	DW	DCB	BW	TW
	--	--	1	--	--	--	--	--
*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder								

- ❖ Terms & conditions are at the back of this page.
- ❖ Abstraction charges less than 10 KLD are exempted.Any over abstraction of ground Water shall be liable for penalty/compensation /Fee/Charges.
- ❖ The Authority may change the policy on abstraction of ground water Abstraction charges, during the validity of this certificate considering leveling conditions of Ground Water.



Note: This is computer generated certificate, it can be validated by scanning QR code.



# FOREST DEPARTMENT GOVT. OF HARYANA

O/o Divisional Forest Officer, Ch. Dadri

Rohtak Road, Charkhi Dadri, Tel. No. 01250-297241, E-mail:-dfocharkhidadri@gmail.com

क्रमांक/ 1208  
सेवा में,

दिनांक/02-12-2020

M/s Chirag Stone Crusher,  
at Village Birhi Kalan,  
Tehsil & Distt. Charkhi Dadri.

**विषय :** Siting verification report of District Forest Officer for stone Crusher site of M/s Chirag Stone Crusher, village Birhi Kalan, Teh & Distt. Charkhi Dadri on land Khasra No./Kila no. 82/11(8-0), 10(3-13.5 South) Total land 11 Kanal 13.5 Marla.

**सन्दर्भ :** आपका प्रार्थना पत्र दिनांक 12.10.2020 के संन्दर्भ में।

—00—

उपरोक्त विषय के सम्बन्ध में प्रस्तावित/स्थापित स्टोन क्रेशर M/s Chirag Stone Crusher, village Birhi Kalan, Teh & Distt. Charkhi Dadri स्थल की वन राजिक अधिकारी, चरखी दादरी द्वारा मौका निरीक्षण उपरांत भेजी गई Siting Parameters schedule - 1 notification dt. 11/5/2016 अनुसार Forest boundary से क्रेशर स्थल की दूरी की सूचना निम्न प्रकार भेजी जाती है :-

Khasra No./Kila no. 82/11(8-0), 10(3-13.5 South) Total land 11 Kanal 13.5 Marla.

S.No.	Criteria	Required Distance in KM	Verified Actual Distance in KM
1	Minimum distance required from any land recorded as forest in Govt. record (Revenue or forest Department) except strip Forests/Plantation along Road, Canal, Railway, lines and Bunds	0.5	14.8 (Rawalddhi RF)
2	Minimum distance required from any Strip Forests/Plantation along Road, Canal, Railway, lines and Bunds etc. recorded in Forest in Government (Revenue or forest Department)	0.1	1.02 (Birhi Sub Minor Minor)
3	Minimum distance required from National Parks, Wildlife Santuries & Conservation Reserves.	2.0	28.20 (Kairu Chinkara Breeding Centre)

वन मण्डल अधिकारी,  
चरखी दादरी।



# FOREST DEPARTMENT GOVT. OF HARYANA

## O/o Divisional Forest Officer Charkhi Dadri

Rohtak Road, Near P.W.D. Rest House, Ch. Dadri, E-mail:-dfodadri@gmail.com

Letter No. 1469

Dated. 04/01/2021

To,

Chirag Stone Crusher,  
Village Birhi Kalan, Tehsil & Distt. Charkhi Dadri

**Subject- Approval for the Plantation Plan as per Haryana Government, Environment Department Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11<sup>th</sup> May, 2016.**

In compliance of the Item No II (Pollution control Measures) condition no (F) stated in the above subjected notification, the approval of the Plantation plan submitted by you is hereby accorded ,subject to the following conditions which have been laid out keeping in view the letter & spirit of the notification as well as the technical aspects of the plantation -:

- 1) The plantation should be done of the species of Avenue/Green belt plants only.
- 2) The plantation is to be done in Minimum Two Rows parallel or staggered to each other.
- 3) Preferably Tall plants of 6-8 ft should be used for plantation.
- 4) Proper size pit be dug before planting the plant.
- 5) Timely watering of the plants should be done.
- 6) Weeding and Hoeing of the plants should be carried out as per the requirement.
- 7) Proper protection of the plantation should be taken care of against Biotic/Machinery mishandling.
- 8) The species should be so selected which attain good height, have high speed of growth, have broad leaves, aesthetic value, provide shade etc. For the sake of suggestion but not limiting to, a preferable list of species of suitable plants for the above purpose includes- Arjun, Suhanjana, Gulmohar, Jharul, Neem, Ailenthus, Siris, Pilkhan, Kadamb, Chukrassia, Hathiphal etc.

Divisional Forest Officer,  
Charkhi Dadri

Sr. No. 44

Plantation Plan As per Haryana Government, Environment Department

Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11<sup>th</sup> May, 2016.

DETAIL OF THE CRUSHER UNIT	STATISTICAL DATA/ INFORMATION FURNISHED
Name of the Crushing Unit	Chirag Stone Crusher
Location Of the Crushing Unit	Birhi Kalan Tel + Distt - Charkhi Dadri (C.H.R.)
Total Area Of the Crushing Unit(sqmtr)	6829 Sqmtr.
Total peripheral Length(mtr)	315 mtr.
Available peripheral Length for plantation(mtr)	210 mtr.
Proposed no. of plantation Rows	415 Tree
Proposed no of plants to be planted	Two Rows + 3 Rows
Layout of the Plantation Plan (Not to Scale/ Approximate)	Attached

It is certified that I/we have taken up the utmost possible avenue plantation as means of pollution control measure at my above mentioned crushing unit and shall continue to do so as per availability of space in future also. I/We also assure that the plantation done as per the approved plan shall be taken care of as per the conditions laid down by the Forest Department in letter and spirit.

Name & Signature of the Owner/Authorized Person

Date Of submission-

Chirag Stone Crushe

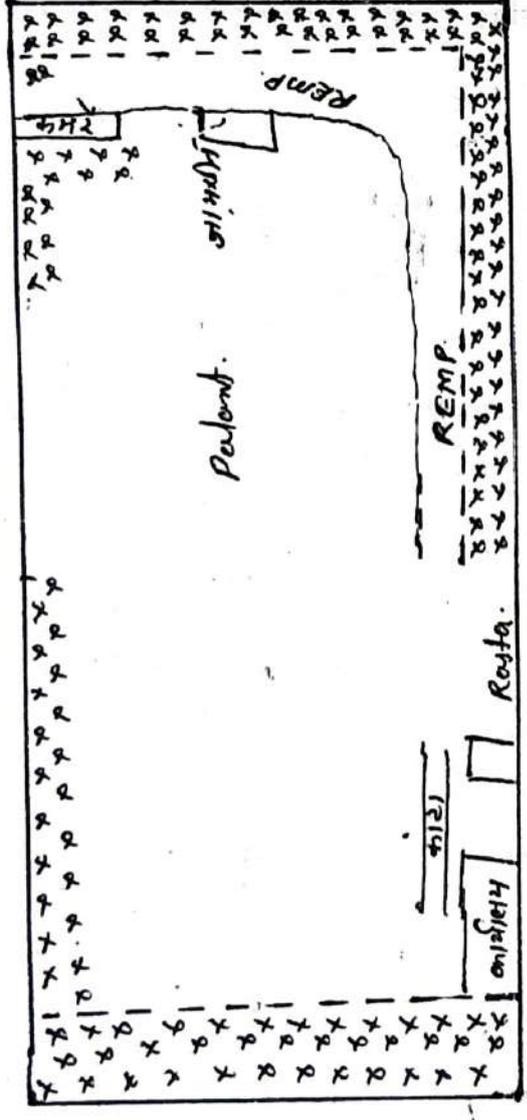
FOR Chirag Stone Crushe

  
PARTNER  


Plantation plan approved, subject to the conditions laid down in the Divisional Forest Officer, Charkhi - Dadri Letter No 1469  
Dated 04/01/2021

  
Divisional Forest Officer  
CH DADRIFOREST DIVN.  
CH. DADR.

Plantation Plan As per Haryana Government, Environment Department  
 Notification No. S.O 12/C.A29/1986/Ss. 5 and 7/2016 dated 11<sup>th</sup> May, 2016.



Name & Signature of the Owner/Authorized Person

Date of submission-

Chirag Stone Crusher

FOR Chirag Stone Crusher

W. PARTNER

Plantation plan approved, subject to the conditions laid down in  
 the Divisional Forest Officer, Charkhi - Dadri Letter No 1469  
 Dated 04/01/2021

Divisional Forest Officer  
 CH. DADRIFOREST DIVN  
 CH. DADR:



DIRECTOR, MINES AND GEOLOGY, HARYANA,  
PLOT NO. 9, DHL SQUARE, 2ND FLOOR,  
I.T. PARK, SECTOR-22, PANCHKULA

From

The Director,  
Mines and Geology Department,  
Plot No.9, DHL Square, 2<sup>nd</sup> Floor, IT Park,  
Sector-22, Panchkula.

To

The Mining Officer,  
Mines and Geology Department,  
District Charkhi Dadri

Memo No. DMG/Hy/SC/Ch. Dadri/ L-1037/  
Dated Panchkula the

**Sub:- Stone Crusher Licence under the Haryana Regulation and Control of  
Crusher Act, 1991.**

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On the subject noted above.

Please find enclosed herewith stone crusher licence granted/renewed in favour  
of Renewal of stone crusher licence M/s Chirag Stone Crusher Crusher of Village Birhi  
Kalan, Tehsil & District Charkhi Dadri for the period from 16.08.2022. to  
15.08.2025. Under Rule 4 and 5 of the Haryana Regulation and Control of Crushers  
Rules, 1992.

Please acknowledge the receipt.

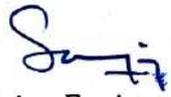
DA: As above.

- sd -  
Mining Engineer,  
for Director, Mines and Geology,  
Haryana

Memo No.DMG/HY/SC/Ch.Dadri/L-1037/ 4774

Dated:- 26.7.22.

A copy is forwarded M/s Chirag Stone Crusher Crusher of Village Birhi Kalan,  
Tehsil & District Charkhi Dadri for information and necessary action.

  
Mining Engineer,  
for Director, Mines and Geology,  
Haryana  
+



**GOVERNMENT OF HARYANA**  
**DEPARTMENT OF MINES AND GEOLOGY**

No. DMG/Hy/SC/ L-1037

Dated :- 25-07-2022

Whereas M/s Chirag Stone Crusher of Village Birhi Kalan , Tehsil Charkhi Dadri, District Charkhi Dadri applied for the renewal of stone crusher licence earlier granted for the period from 16-08-2019 to 15-08-2022 as per provisions the Haryana Regulation and Control of Stone Crushers Act, 1991 read with Haryana Regulation and Control of Stone Crushers Rules, 1992, to run the crusher and has submitted required papers along with required fee of Rs.30,000/-.

2. The stone crusher licence is hereby renewed and permission is granted to M/s Chirag Stone Crusher to run stone crusher in village Birhi Kalan , Tehsil Charkhi Dadri, District Charkhi Dadri for the three years with effect from 16-08-2022 to 15-08-2025 subject to the condition given below:-

- a) The licensee will follow the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules and notifications framed or issued there under.
- b) The licensee will not pay wages less than the minimum wages prescribed by the Central or State Governments from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing operations/ crusher.
- c) The licensee will restore the flora, if destroyed, by the crushing operations and will plant trees around the periphery of the crusher and will maintain the same to the satisfaction of the Department of Mines & Geology, Haryana.
- d) The licensee will immediately report to the Deputy Commissioner and Assistant Mining Engineer or Mining Officer of the district concerned about any accident which may take place during the course of crushing operations or otherwise within the premises of the crusher unit , resulting in serious bodily injury to the labour or any other person.
- e) The licensee will issue the transit pass/ bills to the vehicles for transportation of mineral in any form only through e-rawaana portal of the Mines and Geology Department; and
- f) The licensee shall indemnify the State Government against the claims of the third parties.

The license expires on 15-08-2025

D K Behera, IAS  
Director  
Mines and Geology Department  
Haryana

This is system generated and need not any signature.  
Room No. 1, 2nd Floor, Plot No. 9, IT Park, Sector - 22, Panchkula - 134116







Text









IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH SITTING AT NEW DELHI  
I.A. No. Of 2023

IN

ORIGINAL APPLICATION NO. 480 OF 2022

BETWEEN :

KULDEEP

APPPLICANT

V/S

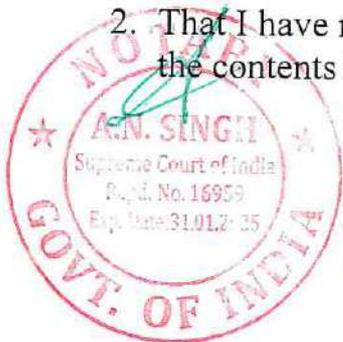
STATE OF HARYNA

RESPONDENTS

**AFFIDAVIT**

I, Mukesh Kumar, S/o Kushal Singh R/o Dhani Mokawali, Dabla, Sikar, Rajasthan at present at New Delhi on behalf of M/s Chirag Stone Crusher do hereby solemnly affirm and declare as under :

1. That I am the respondent no. in the aforesaid Original application and I am fully conversant with the facts & circumstances of above mentioned case, hence competent to swear this affidavit .
2. That I have read over the accompanying reply/response and I have understood and the contents therein which are true to my knowledge.



*Kushal Singh Adv.*

I Identify the deponent who has Signed/Put T.I. in my presence

*Mukesh*  
DEPONENT

**Verification**

I, Mukesh Kumar verified that the contents of the above affidavit are true and correct to the best of knowledge and belief, Nothing material has been concealed therefrom.

Verified at NEW DELHI on 13th, December, 2023

**ATTESTED**  
*A.N. Singh, Adv.*  
Notary Public  
Govt. of India, New Delhi

*Mukesh*  
DEPONENT

13 DEC 2023